putes and Decision about. Dis_ qualification of Members) Rules, 1960. [Placed in Library. *See* No. L.T-2892/61.]

 (ii) Notification No. 243-I-Spl.84/ 60-Z.P., dated the 18th January, 1961, publishing the Orissa Zilla Parishad (Conduct of Business) Rules, 1960 [Placed in Library. See No. LT-2895/61.]

I also beg to lay on the Table, under subsection (3) of section 57 of the Orissa Zilla Parishad Act, 1959, a copy each of the following Notifications, issued by the Government of Orissa, publishing further amendments in the Orissa Zilla Parishad (Conduct of Election, Election Disputes and Decision about Disqualification of Members) Rules, I960: —

- (i) Notification No. 43-Z.P., dated the 7th January, 1961. [Placed in Library. See No. LT-2893/ 61.]
- (ii) Notification No. 480-Z.P., dated the 28th January, 1961. [Placed in Library. See No. LT-2894/61.]

ANNUAL REPORT (1960-61) AND THE ANNUAL TECHNICAL REPORT (1959-60) OF THE COUNCIL OF SCIENTIFIC AND INDUSTRL'VL RESEARCH AND RELATED PAPERS

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR) : Sir, I beg to lay on the Table a copy each of the following Reports: —

- (i) Annual Report of the Council of Scientific and Industrial Research for the year 1960-61 along with the Audited Statement of Accounts for the year 1959-60. [Placed in Library. See No. LT-2907/61.]
- (ii) Annual Technical Report of the Council of Scientific and Industrial Research for the year 1959-60.
 [Placed in Library. See No. No. LT-2908/61.]

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NOTIFICATIONS UNDER THE SEA CUSTOMS Act, 1878

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TAEKESHWARI SINHA): Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in Government Notification G.S.R. No. 575, dated the 28th* May, 1960: —

- (i) Notification G.S.R. No. 520, dated the 15th April, 1961.
- (ii) Notification G.S.R. No. 521, dated the 15th April, 1961.
- (iii) Notification G.S.R. No. 522, dated the 15th April, 1961.

(iv) Notification G.S.R. No. 523, dated the 15th April, 1961.

[Placed in Library. See No. LT-2897/61 for (i) to (iv).]

SCHEME FOR THE AMALGAMATION OF THE BANK OF KERALA LIMITED WITH THE CANARA BANK LIMITED

SHRIMATI TARKESHWARI SINHA: I also beg to lay on the Table, under sub-section (11) of section 45 of the Banking Companies Act, 1949, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 858, dated the 15th April, 1961, publishing the scheme for the amalgamation of the Bank of Kerala Limited with the Canara Bank Limited [Placed in Library. *See* No. LT-2898/ 61.]

MESSAGE FROM LOK SABHA

THE ESSENTIAL COMMODITIES (AMEND-MENT) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure-

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